

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:4413

ANSWERED ON:20.08.2010

BAN ON SALE OF MEDICINES

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Yaskhi Shri Madhu Goud

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether Drug Controller General (India) has forwarded the names of numbers of medicines which are banned in some foreign countries to the Drug Technical Advisory Committee (DTAC) for their decision for ban on their sale in India;
- (b) if so, the details of such drugs alongwith the name of their manufacturing companies and the reasons for delay in taking action to ban the same; and
- (c) the other corrective steps taken/proposed to be taken by the Government to stop the abuse of drug in the country?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRVEDI)

(a) & (b): The issues related to the safety aspects of certain drugs formulations such as Nimesulide, Gatifloxacin, Tegaserod, Rosiglitazone etc, which have been withdrawn / restricted in some foreign countries have been referred to Drug Technical Advisory Board (DTAB) and their report is awaited. The manufacturing licence for these drugs are granted by State Licencing Authority. As per available information, nimesulide is marketed by Dr.Reddys Labs, Piramal Lifesciences, Alembic etc., Gatifloxacin by Aristo Pharma, Torrent Pharm, Piramal, Cipla Ltd etc., Tegaserod by Emcure, Torrent, Intas etc., Rosiglitazone by Dr. Reddys, Torrent, Emcure, Cipla etc.

(c): The manufacture and sale of drugs, is regulated under the Drugs and Cosmetics Act, 1940 and Drugs and Cosmetics Rules, 1945, made thereunder. Under the said Act no person shall manufacture for sale or distribution or sell or stock or exhibit or offer for sale, distribution any drug except under and in accordance with the conditions of the licenses issued for such purposes.